

Sl. No.	Name of the Centre	No. of teachers employed	No. of teachers belonging to SC/ST
32.	Wadala, Bombay	2	None
33.	Air Port. Bombay	2	Do.
34.	Dev Nagar, Bombay	2	Do.
35.	Bajaj Nagar, Jaipur	2	Do.
36.	Katol Road, Nagpur	2	Do.
37.	Peters Road, Madras	4	Do.
38.	Basant Nagar, Madras	2	Do.
39.	A.G.'s Office, Madras	1	Do.
40.	Central Excise Office, Madras	1	Do.
41.	Madras Port Trust, Madras	1	Do.
42.	Income Tax Office, Madras	1	Do.
43.	Shastri Bhavan, Madras	1	Do.
44.	Custom House, Madras	1	Do.
	TOTAL	78	NIL

Impact of Revised Cement Policy on Supply of cement for construction of houses

6091. SHRI CHANDRADEO PRASAD VERMA: Will the Minister of INDUSTRY be pleased to state:

(a) whether the revised Cement Policy will have any impact on the supply of cement for the construction of houses, whose plans have already been sanctioned by the local authorities during the last one year;

(b) whether houses under construction with approved plan will continue to get the cement on permits issued by Delhi Administration as was being done earlier; and

(c) if not, the reasons thereof?

THE MINISTER OF INDUSTRY AND STEEL AND MINES (SHRI NARAYAN DATT TIWARI): (a) to (c). Consequent upon partial de-control of cement instructions have been issued to all State Governments and

Union Territories including Delhi Administration to the effect that levy cement will inter alia be issued to small consumers constructing dwelling units having a total plinth area of upto 80 sq. metres against approved plans. It has been decided that the allotment of cement effective from 28-2-1982 will be in accordance with the new policy. Requirements of cement for building dwelling units having plinth area more than 80 sq. metres will, therefore, be met from the free sale quota of cement.

News item 'Dahej Ki Bedi Par Ek Aur Bali'

6092. SHRI KAMAL NATH JHA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether his attention has been drawn to the news item 'Dahej Ki bedi par ek aur bali' appeared in the 'Nav Bharat Times' dated 1 November, 1981;

(b) whether any enquiry has been conducted in the matter; if so, the details

thereof and the progress made by the police in this regard; and

(c) the action taken in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBAIAH): (a) Yes, Sir.

(b) and (c). A case FIR No. 562 u/s 306 IPC has been registered at the Police Station Hauz Qazi, on 1-11-81, on the statement of the father of the deceased that she was being ill-treated by her husband and in-laws, as they demanded a share in his shop at Laxmi Nagar. The initial investigation had been conducted by the then Assistant Commissioner of Police, Kamla Market personally. The post-mortem report has given the course of death due to shock from burn injuries. The husband of the deceased was arrested on 10th November, 1981. The case is still under investigation.

Embezzlement of Aviation fuel by Haryana Agro Industries

6093. SHRI SURAJ BHAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Chandigarh Administration was approached during the year 1981 by Haryana Agro Industries Corporation to file an FIR against embezzlement of Aviation fuel worth Rs. 1.00 lakh;

(b) if so, on what date and against whom with a copy of complaint;

(c) the reasons why the FIR has not been registered so far; and

(d) what action has been taken or is proposed to be taken?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBAIAH): (a) Yes, Sir.

(b) to (d). The U.T. Administration of Chandigarh have reported that a letter from the Managing Director, Haryana Agro Industries Corporation was received

on 9-11-1981. As according to the U.T. Administration, the matter relating to the jurisdiction was not free from doubt, the letter (in original) was returned to the Corporation on 19-11-1981 for clarification. No further communication has been received so far from the Haryana Agro Industries Corporation.

News item "Graft charges against IPS Officer"

6095. SHRI RAJNATH SONKAR SHASTRI:

DR. VASANT KUMAR PANDIT:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government attention has been drawn to the news item "graft charges against IPS Officer" appearing in Patriot of 16 January, 1982 high-lighting— (i) procurement of advertisements for a magazine; (ii) involvement in controversies; (iii) running of a goat breeding farm by proxy; and (iv) institution of vigilance enquiries;

(b) if so, the reaction of the Government thereto; and

(c) the action taken, with details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBAIAH): (a) Yes, Sir.

(b) The matter is under enquiry.

(c) In view of (b) above, question does not arise.

चेयरमैन कोल माइन्स रेस्क्यू स्टेशन कमेटी
घनबाद द्वारा पदोन्नति के मामले में निरमों
का उल्लंघन

6096. श्री डी. पी. यादव : क्या
श्रम मंत्री यह बताने की दृष्टि करेंगे
कि :

(क) क्या सरकार का ध्यान इस
तथ्य की ओर दिलाया गया है कि चेयर-
मैन सेंट्रल कोल माइन्स रेस्क्यू स्टेशन